

Agra Cantonment Board

1226. **Seth Achal Singh:** Will the Minister of Defence be pleased to state:

(a) whether it is fact that the Command Headquarters with the sanction of the Government of India decided to classify Agra Cantonment Board as 2nd class local body for the purpose of payment of remunerations to its employees in 1949;

(b) whether it is a fact that on the 16th July, 1952 the teachers of the Agra Cantonment Board primary schools moved an application before the Board that a discrimination was being made in their case in as much as they were being paid a D.A. at the rate of Rs. 12 p.m. while chaprasis were drawing Rs. 20 p.m. and clerks Rs. 22 and the teachers of the neighbouring Municipality paid at the rate of Rs. 22 p.m. as D.A.; and

(c) whether it is a fact that on the above application, the Cantonment Board decided that the dearness allowance of the teachers be paid at the rate at which other Cantonment employees were being paid?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) Yes.

(b) Yes, but the petition is dated the 25th March, 1952 and not 16th July, 1952.

(c) Yes.

Tribal Institute in Tripura

1227. **Shri Bangshi Thakur:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any Tribal Institute in Tripura wherefrom Government can have trained personnel who have specialised themselves in matters of Tribal needs and problems of Tripura;

(b) if so, how many tribal personnel of Tripura have been trained so far to serve the purpose and to what capacity they have been engaged;

(c) if the answer to part (a) be in the negative, whether Government have any proposal to establish such an institute in Tripura in near future; and

(d) whether Government have sent or propose to send tribal personnel of Tripura to the Institutes of Madhya Pradesh or Bihar for field workers training?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Yes. The Administration propose to get their tribal welfare workers trained in West Bengal or Bihar and some are already receiving training at Ranchi.

Aid to Political Sufferers

1228. **Shri L. Achaw Singh:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 460 on the 2nd August, 1957 and state:

(a) when the cases of the political sufferers who have applied for help will be disposed of and what kind of relief is to be granted to them; and

(b) what is the reason for rejecting the four applications?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Their cases will be decided as early as possible. It is proposed to give them monetary or other assistance for rehabilitation in productive work.

(b) In two cases the financial condition of the applicants did not justify any assistance. In the third case, the applicant had asked for specific plots of land which were not available. The fourth applicant had rendered no service to the nation.

Sales Tax Exemption on Handlooms in Manipur

1229 **Shri L. Achaw Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that handloom products have been exempted